

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CRIMINAL) Diary No(s).32144/2023

(Arising out of impugned final judgment and order dated 13-04-2023 in CRLA No. 1626/2009 13-04-2023 in CRLA No.1627/2009 passed by the High Court of Judicature at Allahabad)

ABHINESH

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH

Respondent(s)

(FOR ADMISSION and I.R. and IA No.200523/2023-CONDONATION OF DELAY IN FILING and IA No.200526/2023-EXEMPTION FROM FILING O.T. and IA No.200524/2023-CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS)

Date : 10-10-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE C.T. RAVIKUMAR
HON'BLE MR. JUSTICE SANJAY KUMAR

For Petitioner(s) Mr. Rishi Malhotra, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

IA No.200526/2023- Exemption from filing O.T. is allowed.

Issue notice on Special Leave Petition as also on the prayer for interim relief.

Tag with SLP(Cr1) No.11185 of 2023.

The petitioner is permitted to serve the standing counsel for the State of Uttar Pradesh.

(VIJAY KUMAR)
COURT MASTER (SH)

(RAM SUBHAG SINGH)
COURT MASTER (NSH)